

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

24.05.2012

OA No. 352/2012 with MA 159/2012

Mr. P.N. Jatti, Counsel for applicant.


The applicant has filed this OA praying for the direction that the respondents be directed to allow him the benefits of the III MACP as per order dated 18.10.2010 (wrongly mentioned as 12.10.2010) and as per his representation dated 02.05.2012. He has also prayed that the respondents be also directed pay interest on the delayed payment.

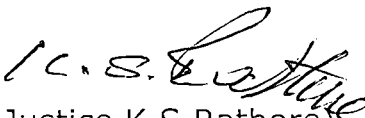
Having heard the learned counsel for the applicant, we direct the respondents to consider and decide representation of the applicant dated 02.05.2012 expeditiously by passing a reasoned & speaking order but not beyond the period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Since we have directed the respondents to decide the representation of the applicant, the MA No. 159/2012 for condonation of delay in filing the OA is also disposed of accordingly.


(Anil Kumar)
Member (A)


(Justice K.S. Rathore)
Member (J)

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